2217

- *313. SHRI SINGH: NIRANJAN Will the Minister of Transport be pleased to state:
- (a) whether Government propose to set up Port Trusts under the Major Port Trusts Act. 1963, at Mormugao, Tuticorin and Mangalore; and
- (b) if so, when; and if not, the reasons therefor?

THE MINISTER OF TRANSPORT (SHRI RAJ BAHADUR): (a) and (b) A Port Trust Board was set up in respect of the major port of Mormugao. under the Major Port Trusts Act, 1963, with effect from the 1st July, 1964. Tuticorin and Mangalore are minor ports and are under the administrative jurisdiction of the Government of Madras and the Government of Mysore, respectively At both these ports. Port Trust Boards have been set up by the State Governments under the Tuticorin Port Trust Act. 1924, and the Mangalore Port Trust Act, 1953, which are local Acts.

The question of application of the Major Port Trusts Act, 1963, to the ports of Tuticorin and Mangalore can be considered only when they are fully developed and it is decided to declare them as major ports.

मध्य प्रदेश में निर्वाचन के लिये स्वायालयों द्वारा ग्रयोग्य घोषित किये गये व्यक्ति

- *११४. श्री गिरिराज किशोर कपुर: **क्या विधि** गंत्री १४ सितम्बर, १६६४ को राज्य सभा मे ग्रतारांकित प्रश्न संख्या ३४० के दिये गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि :
 - (क) मध्य प्रदेश में ऐसे व्यक्तियों की संख्या कितनी है जिन्हें "१६६२ के निर्वाचन" के पश्चान न्यायालयों ने श्रयोग्य घोषित कर दिया था और जिन्हें बाद में निर्वाचन ग्रायोग ने योग्य घोषित कर दिया था: और

- (ख) क्या विरोधी दल के किसी व्यक्ति को भी न्यायालय द्वारा ग्रयोग्य ठहराये जाने के बाद निर्दाचन ग्रायोग ने योग्य घोषित किया है ?
- † [PERSONS DECLARED DISQUALIFIED BY COURTS FOR ELECTIONS IN M P
- *314. SHRI G. K. KAPOOR: the Minister of Law be pleased to refer to the answer given to Unstarred Question No 340 in the Rajya Sabha on the 14th September, 1964 and state:
- (a) what is the number of persons in Madhya Pradesh who were declared by the courts as disqualified for election after the "1962 Election" and who were later on declared as qualified by the Election Commission; and
- (b) whether any person belonging to an opposition party has also been declared qualified by the Election Commission after he was disqualified by the court?1

विधि मंत्रालय में उपमंत्री (श्री जगमाभ राव) : (क) ग्रीर (ख) चार व्यक्ति, ग्रर्थात श्री गान्ति स्वरूप गर्मा (निर्दलीय), श्री भागीरथ विलगैया (जनसंघ), श्री मोहन मिंह (जनमंघ) ग्रौर श्री विद्याचरण शक्त (कांग्रेस) लोक प्रतिनिधित्व अधिनियम, १९४१ की धारा १४० के ग्रधीन ससद श्रौर राज्य विधान मंडलों की सदस्यता के लिये ग्रनर्ह हए ।

निर्वाचन ग्रायोग को ग्रनईता हटाने के लिये चारों व्यक्तियों से ग्रभ्यावेदन प्राप्त हए। निर्वाचन ग्रायोग ने श्री विद्याचरण गुक्ल की अनहीता की कालावधि घटा दी किन्तु दूसरों के अभ्यावेदन अस्वीकार कर दिये । श्री मोहन सिंह का अपर अभ्यावेदन निर्वाचन आयोग के समक्ष लिम्बत है।

^{†[]} English translation.

2219

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI JAGANATH (a) and (b) Four persons, Shri Shanti Swaroop Sharma (Independent), Shri Bhagirath Bilgaiya (Jan Sangh). Mohan Singh (Jan Sangh) and Shri Vidva Charan Shukla (Congress). incurred disqualification for membership of Parliament and of State Legislatures under section 140 of the Representation of the People Act 1951.

The Election Commission received representations from all the four persons to remove the disqualification. The Election Commission reduced the period of disqualification of Shri Charan Shukla but rejected the representations of others. A further representation of Shri Mohan Singh is pending with the Election Commission.1

टॅक्सी भ्रौर स्कूटर के किरायों में

*३१५. श्री राम सहाय: न्या परिवहन मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या राजधानी में टैक्सियो ग्रीर स्कटरों के किराये बढाने का कोई प्रस्ताव है : ग्रीर
- (ख) क्या किराये बढ़ाने पर विचार करने के साथ ही साथ वह इस सम्बन्ध में कोई उपाय सोच रहे हैं कि लोगों को टैक्सी तथा म्कटर ड्राइवरों द्वारा तंग न किया जा सके ?

†[RISE IN THE TAXI AND SCOOTER FARES

- *315. SHRI RAM SAHAI: Will the Minister of TRANSPORT be pleased to state:
- (a) whether there is any proposal to raise the fares of taxis and scooters in the capital; and
- (b) whether, while considering the rise in the fares, he is also contemplating certain measures in order to

prevent harassment to the public at the hands of taxi and scooter drivers?1

to Questions

परिवहन मंत्री (श्री राज बहादूर) :

(क) दिल्ली में टैक्सियों के किराये मढ़ाने का एक प्रस्ताव राज्य परिवहन ग्रधिकारी के विचाराधीन है।

अधिकारी को एक प्रतिवेदन प्राप्त हम्रा है कि दो सीटों वाली म्राटोरिक्सा के किराये की दरें भी बढ़ाई जानी चाहिये। इस मामले में ग्रधिकारी ने ग्रभी कोई निर्णय नही लिया है।

(ख) जीहा, एक योजना बनाई जा रही है जिसके अन्तर्गत इंफोर्समेंट स्टाफ जनता को तंग करने की शिकायनो पर शीघ्र ग्रौर प्रभावकारी कार्यवाही कर सकेंगे।

† [THE MINISTER OF TRANSPORT (SHRI RAJ BAHADUR): (a) A proposal to increase the fares for taxis in Delhi is under the consideration of the State Transport Authority.

A representation has been received by the Authority that the rates of hire for two-seater auto-rickshaws should also be raised. The Auhority has not yet taken any decision in the matter.

(b) Yes. A scheme is being drawn up, whereunder the Enforcement Staff will be able to attend to complaints of harassment to the public quickly and effectively.]

SCHEME FOR ROAD TRANSPORT Co-operatives

*316. SHRI P. C MITRA: Will the Minister of Transport be pleased to state whether his Ministry has prepared any scheme for Road Transport Co-operatives to relieve educated unemployment in the country and if so, what are the details of the Scheme?